Central Administrative Tribunal
Principal Bench
New Delhi.
CCP No.118/93 in
0.A.No.1897/89

NEW DELHI, this the 7th day of January, 1994.

Hon ble Mr S.K.Dhaon, Vice Chairman Hon ble Mr B.N.Dhoundiyal, Member(A)

Shri Inder Pal Singh, Manager(Civil),19-21 Kasturba 'Gandhi Marg, New Delhi, New Delhi, R/O 1-75, Lajpat Nagar II, New Delhi-24.

(by R.K.Kamal, Advocate)

... .. Applicant

## versus

Shri G.K.Kanchan, DRM, (Delhi Divn.), Northern Railway, New Delhi.
(H.K.Gangwani, Advocate) .... Contemner.

O R D E R (oral)

## Per S.K.Dhaon. Vice Chairman

An affidavit of compliance has been filed by Shri H.K.Gangwani, Advocate in pursuance of order passed by us on 5.1.199. Copy of this affidavit has been given to Shri R.K.Kamal, learned counsel for the applicant. A cheque amounting to Rs. 368846/- dated 5.1.1994 has been filed alongwith the affidavit of Shri G.K.Kanchan, D.R.M., Northern Railway. Shri Kamal, learned counsel for the petitioner refuses to accept the cheque offered to him, therefore, we direct the respondents to forward the cheque to the petitioner under registered post acknowledgement due. In the affidavit, it is stated that the directions of the Tribunal have been fully complied with. Shri Kamal prays that the right of the petitioner to question the compliance may be reserved by filing fresh O.A., if necessary. This right is reserved.

- 2. In view of the development stated above, this Contempt Petition does not survive. It is dismissed. Notice issued to the respondent is discharged.
- There will be no order as to costs.

(B.N.Dhoundiyal)
Member(A)

(S.K.Dhaon ) Vice Chairman

/sds/